

अपराधियों को पकड़ने में नाकामयाब रही है ।

दिल्ली की इस स्थिति पर तुरन्त ध्यान देने के सम्बन्ध में मैं गृह मंत्री से निवेदन करना चाहता हूँ कि वह फौरन इस तरफ ध्यान दें और ऐसी व्यवस्था बनाने की कृपा करें जिससे इस तरह के वाक्यात आगे न हों और लोग सुरक्षा से रह सकें ।

(iv) NEED FOR STEPS TO REGULATE RECRUITMENT OF INDIAN LABOUR FOR GULF COUNTRIES

*SHRI D. S. A. SIVAPRAKASAM (Tirunelveli): In recent times, many of our people go to U.A.E. Arabia, Iran etc. in search of jobs, after obtaining passports. In getting passports, visas for them, there are many malpractices occurring. Some claim to be the agents of these countries for recruitment purposes and some others as Government of India recognised agents. They advertise in our newspapers. It is stated that from Rs. 10,000 to Rs. 20,000 are realised by these agents from the prospective applicants for jobs in these countries. Some of these institutions after collecting money just disappear. Some others stall the applicants, promising them that visa would be obtained for them from the respective Embassies. The common people are thus being deceived and most of them have become victims of these devious agents. In newspapers, graphic accounts of such people appear day in and day out. Even the names of such agents appear.

It has become the duty of the Government to take immediate steps to curb this kind of unhealthy practice. There are institutions which are registered with the Labour Department for recruitment to be done in this regard. Yet such malpractices continue to occur. The only solution is that the system of agency for recruitment should be done away with.

The Government should get in direct touch with the Embassies concerned and get their requirement of personnel in those countries. The Embassy of such countries should supply the statistics

in this regard and the Government of India should make direct recruitment and send them abroad. If this is not done, naturally those who go to these countries on forged passports and visas obtained through these agents will be deported back to India as refugees by these countries concerned, like refugees from Sri Lanka, Bangladesh etc. Now we read about the conflicts taking place in London between Indians and Englishmen. Similar situation should be averted in UAE and other countries by taking adequate steps.

The Government should also scrutinise how the money sent by the Indians working there is being utilised in our country. It should be ensured that their remittances are not utilised for anti-national activities here in our country. The Government should also ascertain that these people who go there are working in the jobs which they have been taken abroad. Briefly, the Government should regularise the modalities of recruitment to these countries like U.A.E. Secondly, their future should be assured in those countries so that they are not made refugees. Their remittances to this country should also be scrutinised by the Government regularly.

(v) DEMANDS OF YOUTH AND STUDENTS FOR EDUCATION AND JOBS

PROF. RUP CHAND PAL (Hoo-ghly): Sir, thousands of youth and students from different parts of the country have assembled at Delhi today (15-9-81) under the banner of All India Youth and Student Action Committee comprising representatives of Democratic Youth Federation of India, National Student Union of India, Indian Youth Congress, All India Youth League, Revolutionary Youth Organisation and Youth for Democracy to press certain urgent Demands of the youth and students of India. Their demands include right to work as Fundamental right, un-

*The original speech was delivered in Tamil.